

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

15.

RCP(IB)/10(MB)/2023  
c/to C.P.(IB)/4426(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES: Mascot Capital And Marketing Private Limited  
Vs  
Savair Energy Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Mr. Suhas Joshi a/w Mr. Pranav Mane, Ld. Counsel for the Financial Creditor present.
2. Counsel submits that substituted service was permitted and accordingly the Financial Creditor has published notice in newspaper and filed proof of publication. Even after substituted service, today there is no representation on behalf of the Corporate Debtor. Therefore, Corporate Debtor is set *ex-parte*.
3. List this matter for hearing on 07.05.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)